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| VII. Consideration and passing of the Securities Laws (Amendment) Bill, 2013, after it is passed by Lok Sabha. | 1 Hr. |
| VIII. Consideration and passing of the National Highways Authority of India (Amendment) Bill, 2012, as passed by Lok Sabha. | 2 Hrs. |

The Committee also recommended that the sitting of the Rajya Sabha fixed for Friday, the 16th August, 2013 may be cancelled. The Committee further recommended that there will be a sitting of the House on Tuesday, the 20th August, 2013 and accordingly the sitting scheduled for Wednesday, the 21st August, 2013 stands cancelled on account of Raksha Bandhan. The Committee also decided that a sitting may be scheduled for Saturday, the 24th August, 2013 for transaction of Government Legislative Business and that there will be no Question Hour on that day.

CLARIFICATIONS ON THE STATEMENT BY MINISTER

On the statement made by the Minister of Finance on the reported formation of the State of Telangana — Contd.

श्री वीर सिंह (उत्तर प्रदेश) : महोदय, आपने मुझे इस महत्वपूर्ण मुद्दे पर बहुजन समाज पार्टी की तरफ से बोलने का अवसर प्रदान किया, आपका धन्यवाद। मान्यवर, आंध्र प्रदेश में तेलंगाना अलग से राज्य बने, इसका बहुजन समाज पार्टी समर्थन करती है, क्योंकि हमारी नेता आदरणीया बहन कुमारी मायावती जी राष्ट्रीय अध्यक्षा, बहुजन समाज पार्टी, छोटे-छोटे राज्यों की स्थापना हो, इसकी पक्षधर हैं। इस संबंध में वे अपना वक्तव्य भी दे चुकी हैं कि जितने छोटे राज्य होते हैं उतना ही प्रशासनिक दृष्टि से, कानूनी दृष्टि से सही होता है। तो बहुजन समाज पार्टी इसका समर्थन करती है। मान्यवर, डा. भीमराव अम्बेडकर साहब ने भी कहा था कि हमारे देश में जब छोटे-छोटे राज्य होंगे, छोटे-छोटे जिले होंगे तो कानून व्यवस्था और विकास की दृष्टि से बहुत अच्छा होगा और जनता को इसका फायदा मिलेगा। इसलिए तेलंगाना राज्य अलग से बनना चाहिए, बहुजन समाज पार्टी इसकी पक्षधर है। हालांकि अभी इसमें पता नहीं कितना समय लगेगा, किन्तु इसमें जो भी बाधाएं आ रही हैं, आपस में बैठकर इनका समाधान कर लेना चाहिए। मान्यवर, मैं मानता हूँ कि तेलंगाना अलग से राज्य बनने को लेकर आंध्र प्रदेश में कुछ विरोधाभास है। किन्तु ऐसे में आपस में बैठकर उन सभी समस्याओं

का समाधान कर लेना चाहिए। हैदराबाद को राजधानी बनाने को लेकर जो विरोधाभास है, उसको भी आपस में बैठकर निपटाना चाहिए।

मान्यवर, इसके साथ-साथ मैं आपको बतलाना चाहूंगा कि 2010 में उत्तर प्रदेश की तत्कालीन आदरणीया मुख्य मंत्री बहन कुमारी मायावती जी ने उत्तर प्रदेश जो देश का सबसे बड़ा प्रदेश है तथा देश का छठवां हिस्सा है, जहां लगभग 20 करोड़ की आबादी है, उसको चार विभागों में विभाजित कर अलग-अलग चार राज्यों के लिए पश्चिम प्रदेश, बुंदेलखंड प्रदेश, अवध प्रदेश और पूर्वांचल प्रदेश के लिए प्रदेश सरकार से प्रस्ताव भेजा था। चार भागों में विभाजित कर अलग राज्य बनें, यह प्रस्ताव उत्तर प्रदेश सरकार से पास करके केन्द्र सरकार को भेजा गया था। किन्तु अभी तक केन्द्र सरकार ने इस पर कोई विचार-विमर्श नहीं किया है। बहुजन समाज पार्टी चाहती है कि इस पर भी विचार-विमर्श होना चाहिए और उत्तर प्रदेश को भी चार राज्यों में शीघ्र विभाजित करना चाहिए।

इसके साथ-साथ मान्यवर, मैं आपको बताना चाहूंगा जैसी मांग तेलंगाना की है, जैसे उत्तर प्रदेश में चार राज्यों को बनाने की मांग है, उसी प्रकार से महाराष्ट्र प्रदेश में भी अलग से विदर्भ राज्य बने, यह मांग भी काफी समय से चली आ रही है। महाराष्ट्र के लोग यह मांग कर रहे हैं कि विदर्भ राज्य अलग से बने किन्तु विदर्भ को भी अलग से राज्य नहीं बनाया गया है। बहुजन समाज पार्टी मांग करती है कि विदर्भ को भी अलग से राज्य बनाया जाए, जिससे कि महाराष्ट्र के दो भाग हों और उसका विभाजन हो। मान्यवर, बहुजन समाज पार्टी इस पक्ष में है कि जब छोटे-छोटे राज्य होंगे तो छोटे-छोटे राज्य होने के नाते अच्छी कानून व्यवस्था होगी और विकास कार्य भी अच्छे होंगे। तो मैं इसी मांग के साथ कि तेलंगाना राज्य अलग से बने, यह बात कहते हुए मैं अपनी बात समाप्त करता हूँ। धन्यवाद।

SHRIMATI KANIMOZHI (Tamil Nadu): Sir, as many here have indicated that everybody is talking about this, splitting of a State, with a lot of pain and anguish, it is not a very easy thing. It is an emotional issue. There is a lot of concern, worry and fear about their day-to-day life. More than that, it is a very sentimental and emotional issue. We have to deal with it with a lot of patience and understanding. Our Leader, Dr. Karunanidhi, has mentioned why this announcement has come at this point, just one year before the elections. Will it be possible to finish all the formalities before that? Will we, actually, be able to see through this whole announcement? Will the bifurcation of the State be done in a way that would appease people, make them feel secure and allay their fears? That is the most important thing. Sir, I just rise to bring to the notice of this House, the Minister and the Government that people are reacting out of fear. People are worried about their future. Students are worried about their future.

There are people who are making comments without any responsibilities. They say, 'You can't stay here any more. You can't work here any more. You have to move out

[Shrimati Kanimozhi]

from the place.' This does not give people any feeling of security or belonging. What happens to students who are studying in some other places? What happens to people who live there for years? Their businesses are there, their homes are there! There is so much of fear and so much of insecurity. All this has to be addressed. Without that, we can't continue. Without taking our people's fears and considerations into account, we can't continue with this. You cannot find peace without addressing this problem properly and the Government has to come out with a proper proposal, taking everybody's fears and concerns into account. The views of all the political parties have to be taken into consideration. The views of the people who have been for it and against it, the views of the businessmen and the views of the people belonging to the other leagues of thoughts have to be taken into consideration. Everybody's views have to be taken into consideration, everybody's fears have to be allayed, and, only then, can there be a peaceful solution to this. Thank you.

MR. DEPUTY CHAIRMAN: I have got two more names which I got very late. But since those names are from Andhra Pradesh, I am allowing them two-three minutes each. Now, Shri Harikrishna; not there. Then, Dr. Subbarami Reddy. ...*(Interruptions)*... You have got three minutes. ...*(Interruptions)*... Your Party's time is already over.

DR. T. SUBBARAMI REDDY : Sir, I will take only five minutes. ...*(Interruptions)*... Sir, all political parties, the BJP, the CPI, the CPM, the Telugu Desam, etc., in 2009 had given in writing that they want separation of Andhra Pradesh. The BJP has always been saying that if they would get into power by chance, whoever be the leader, they would declare the formation of Telangana State within twenty-four hours. Today, they are finding fault with Congress and saying that what Congress has done is absolutely wrong. ...*(Interruptions)*... I don't understand what wrong has it done. I am surprised. I can't imagine it. The most important thing is, on the one side, every political party in Andhra Pradesh had given in writing in 2009 that they want separation of Andhra Pradesh. ...*(Interruptions)*... Sir, it is not the question of differences between leaders. It is the people of Andhra Pradesh who are united at heart and mind. They are actually of one heart and mind. They are brothers. But, unfortunately, what is happening today is that there is a lot of misunderstanding in Andhra and a lot of agitation is going on there. Now, the most important thing before our Government and our Party is to solve this problem amicably so that the sentiments of the people of Andhra and Telangana are not hurt. Both should be amicably settled.

MR. DEPUTY CHAIRMAN: Dr. Subbarami Reddy, you have to speak from your seat. Your name is not getting reflected. It is not coming.

DR. T. SUBBARAMI REDDY: Right, Sir. Everybody is talking about it in its own style. One Party says, 'Congress is wrong.' I don't understand what wrong the Congress Party has done when every political party in the country has expressed its willingness about it in writing. BJP says that within 24 hours of getting into power, they will form a Telangana State, and today they are just finding fault with Congress Party and Mr. Chidambaram! What wrong has he done? I can't understand it. Sir, it is not important what the leaders think; the important are the people living in both the regions, Andhra and Telangana. Telangana girl is marrying to Andhra boy; Andhra girl is marrying to Telangana boy. All are very, very close and affectionate to each other. There is no ill-will or ill-feeling. But, at the same time, somehow, there is a lack of communication, misunderstanding, misconception between the two regions and that is actually creating a big problem. Therefore, it is a very serious matter. What I am saying is, it is not justified on the part of any political party to blame Congress Party. It is totally incorrect. This is one thing. The second thing is, the Congress Party has taken this decision in view of the fact that every political party has given about it in writing.

Now, the most important issue is, now that the decision has been taken, the challenge before the Party and the Government is to see how to address the sentiments of both the people of Andhra and Telangana and settle the issue amicably. This is a very tough task, but this needs to be done. Therefore, my appeal is, as early as possible, within a maximum of 15 days, we must see to it that the problem is solved, that the people of Andhra are happy and they are not deprived of any right. That is what Samaikyandhra, Rayalaseema and the Andhra people have been agitating for. Now, delay of every single day is eroding the system in Andhra Pradesh. Therefore, the most important task is, on the one side, the feelings of Telangana and the people of Andhra must be taken together and, on the other, an amicable solution, a formula, should be evolved in such a way that all political parties support it. You should not politicize it just to find fault with the Congress Party. ...*(Time-bell rings)*... Why don't you give some suggestions? Now, the Telugu Desam Party says that they want an amicable settlement.

MR. DEPUTY CHAIRMAN: That is enough, Dr. Subbarami Reddy.

DR. T. SUBBARAMI REDDY: Therefore, every political party must...*(Interruptions)*... Mr. Venkaiah Naidu must give solutions and suggest what could be the best way of

[Dr. T. Subbarami Reddy]

doing it...*(Interruptions)*... That they won't do. They simply want to say that the Congress Party is not correct. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: No more names. I am not going to accept any names now. Those who wanted to speak could have given their names earlier. It is not possible now.

DR. T. SUBBARAMI REDDY: Therefore, what I appeal to all is that the people of Andhra Pradesh should be fully satisfied and the best solution must be evolved to see that the people of India are happy.

MR. DEPUTY CHAIRMAN: Now, Shri Nandamuri Harikrishna. Please take only two-three minutes. ...*(Interruptions)*...

SHRI NANDAMURI HARIKRISHNA (Andhra Pradesh): Sir, it is a burning issue. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: That is okay, but you gave your name last. I am calling your name; that is enough. Take two-three minutes. ...*(Interruptions)*...

SHRI Y.S. CHOWDARY: Sir, he has not spoken ...*(Interruptions)*...

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): He was not there when his name was called. ...*(Interruptions)*...

SHRI NANDAMURI HARIKRISHNA * : Sir, I was born in Andhra. I am a Telugu man and so, I would like to speak in Telugu.

(Hon. Member then spoke in Telugu)

Hon. Deputy Chairman Sir. Telugu is the best language of the country. Sir, I am explaining history of Telugu language. It is unfortunate that I am participating in a discussion on division of Telugu people. This is very unfortunate. Andhra Pradesh state is on fire and there are so many conspiracies to divide Telugu people. On this land of Telugus, great persons like Prakasham Panthulu, Neelam Sanjiva Reddy, N.T. Rama Rao and P.V. Narasimha Rao were born. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Mr. Harikrishna, there is no interpretation.

*English version of the original speech made in Telugu.

...(Interruptions)... The Minister will not understand. ...(Interruptions)... No, Mr. Harikrishna; this is not possible. ...(Interruptions)... Did the Member who spoke in Telugu earlier speak without prior intimation? ...(Interruptions)...

SHRI BAISHNAB PARIDA (Odisha): Sir, the Hindi translation is available. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Earlier, a Member was speaking but there was translation then. But now there is no translation because he did not intimate. ...(Interruptions)... This is against the rules. ...(Interruptions)... How can I violate all the rules? ...(Interruptions)... No, no; this is not allowed.

SHRI NANDAMURI HARIKRISHNA: This is a burning issue. There is no need for translation, Sir. Expression is enough. ...(Interruptions)...

श्री उपसभापति : आप हिंदी जानते हैं, तो हिंदी में बोलिए।...(व्यवधान)...

SHRI NANDAMURI HARIKRISHNA: I will speak in Telugu. Injustice has been meted out to Telugu people and their self respect has been lowered. ...(Interruptions)...

श्री उपसभापति : आप सुनिए।...(व्यवधान).... सुनिए।...(व्यवधान).... What is this, Mr. Chowdary? ...(Interruptions)... Please go back, Mr. Chowdary. ...(Interruptions)... मिस्टर हरिकृष्ण,...(व्यवधान).... आप सुनिए।...(व्यवधान).... Mr. Hariskrishna, please listen to me. You gave the name very late and yet, I admitted it. When I called you, you were not there. The rule clearly says that the Member should not be given a chance again. Yet, I allowed you. Now, you are saying something which nobody understands. It is against the rule. ...(Interruptions)... No, it is not recorded. That is not on record. It is against the rules. ...(Interruptions)... You may sit down, Mr. Chowdary. ...(Interruptions)... Let the Minister understand. If you know English or Hindi, you may speak. ...(Interruptions)...

SHRI NANDAMURI HARIKRISHNA: You should not insult any language. It's the responsibility of the House to arrange translator.

MR. DEPUTY CHAIRMAN: Nothing is recorded. And the Chair should know what you are speaking. ...(Interruptions)... How can it be? It cannot be. ...(Interruptions)... I should know what he is speaking. If he is saying something unparliamentary, how would I know? ...(Interruptions)... I do not understand. ...(Interruptions)... If he is saying something unparliamentary, shouldn't I know? ...(Interruptions)... It is very, very unfortunate. ...(Interruptions)...

SHRI NANDAMURI HARIKRISHNA: You should protect us sir. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: How do I know that you are not speaking unparliamentary things?...*(Interruptions)*...

SHRI NANDAMURI HARIKRISHNA: We are in an unfortunate situation and who is responsible for this situation? Is it not Congress party?

MR. DEPUTY CHAIRMAN: You gave the name very late. You were absent when you were called. ...*(Interruptions)*...

SHRI RAJIV PRATAP RUDY (Bihar): He is very angry. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: He is not angry; he is only acting. ...*(Interruptions)*...

SHRI M. VENKAIAH NAIDU: The Chair cannot compel any Member to speak in an official language. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: There should be translation. ...*(Interruptions)*... I cannot understand. ...*(Interruptions)*... The Chair should understand. ...*(Interruptions)*... The Chair should know if there is something unparliamentary. ...*(Interruptions)*...

SHRI M. VENKAIAH NAIDU: People have got a right to speak in their mother tongue in this House. ...*(Interruptions)*... People have got a right to speak in their mother tongue in the House. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: He should have informed early. ...*(Interruptions)*... You are asking me to violate all rules. ...*(Interruptions)*...

SHRI NANDAMURI HARIKRISHNA: It is your responsibility to arrange a translator. There are Members who speak Telugu, Hindi, English, Tamil or Kannada. It is your responsibility to arrange translators, not ours. This is an insult to Telugu speaking people. Today it is such an unfortunate moment that I need to give advance intimation to arrange for a translator.

MR. DEPUTY CHAIRMAN: Mr. Harikrishna, are you speaking from your seat? Are you speaking from your seat?

SHRI NANDAMURI HARIKRISHNA: Yes, this is my seat. Sir, I am MP; this is my card. ...*(Interruptions)*...

SHRI Y.S. CHOWDARY: Sir, it is unfortunate. ...*(Interruptions)*... It is unfortunate. ...*(Interruptions)*... For everything, there is confrontation. ...*(Interruptions)*...

SHRI NANDAMURI HARIKRISHNA: This is my seat. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Hon. Members, Members can speak in any language of India; there is no problem. The only thing is that they should give advance intimation. ...*(Interruptions)*... Let me speak. The only thing is that they should give advance intimation. Every language is important; there is no doubt about it. Every language is a national language. You know that we have many national languages. I respect all languages equally. If somebody is speaking and the Chair is not able to understand it, shouldn't I know what he is speaking? Shouldn't I know if something unparliamentary is said? If I am not able to know that, I am failing in my duty.

SHRI Y.S. CHOWDARY: The previous speaker spoke in Telugu. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: That is what I am saying. ...*(Interruptions)*... It is not a disrespect to any language. I have equal respect for Telugu as any one of you have. But I am saying that being in the Chair I should know what he is speaking. For that, he should have given intimation in advance.

SHRI Y.S. CHOWDARY: Instead of this confrontation, we could have arranged. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: If you don't want to adhere to rules, the Chair has to adhere to rules. It is my duty to enforce rules. Okay; now you do what you want.

श्री नन्दमूरि हरिकृष्ण : "मज़हब नहीं सिखाता, आपस में बैर रखना,
हिन्दी हैं हम, बतन है हिन्दोस्तां हमारा।"

श्री उपसभापति : हां, हां, हिन्दी में बोलिए।

SHRI NANDAMURI HARIKRISHNA: I never imagined that I will have to face such an unfortunate moment in my State and in my country. Had I imagined, I would have intimated. Sir, many great persons were born on this land and we were living as Andhrites. As Telugu speaking people, we were united. This is someone's evil intention to divide people of Andhra Pradesh and Congress party is going ahead with this intention.

Sir, if there is any family dispute amongst brothers, it can be amicably settled with the help of elders. In this case, I don't see such attempt. The way Britishers, gave freedom to our country at mid night, Congress party took this decision at mid night. Their approach is like; we made the announcement, now you fight amongst yourselves. They never thought about people's welfare. This decision is comforting for some and unpleasant for others. It's like you are soothing one eye and hurting another. Why are

we in such an unfortunate situation? My father late Shri N.T. Rama Rao was born in Krishna district and went as adopted son to Rayalaseema region and finally we settled in Hyderabad of Telangana. We always lived like brothers for nearly sixty years and soon we would be celebrating Diamond Jubilee.

MR. DEPUTY CHAIRMAN: Please conclude.

SHRI NANDAMURI HARIKRISHNA: Shri Jawaharlal Nehru unified Andhra Pradesh and it is unfortunate that Shrimati Sonia Gandhi is bifurcating it.

When are you going for bifurcation, what are your plans? What about IT sector? What about education, water issues and electricity problems?

MR. DEPUTY CHAIRMAN: Please conclude.

SHRI NANDAMURI HARIKRISHNA: We are elected by people and they are our judges. Without informing them or discussing with them, how can you divide a State? All these efforts are intended to demolish Telugu Desam Party in Andhra Pradesh.

MR. DEPUTY CHAIRMAN: Mr. Harikrishna, please conclude. ...*(Interruptions)*... Please conclude.

SHRI NANDAMURI HARIKRISHNA: Sir, people of Andhra Pradesh elected Congress Government and Shrimati Sonia Gandhi never visited this State in the last four years.

MR. DEPUTY CHAIRMAN: You said you would take two minutes. How many minutes more will you take?

SHRI NANDAMURI HARIKRISHNA: We never differentiated any region. We always considered these regions as ours and we developed it so well. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Now, Mr. Prakash Javadekar, take only two or three minutes. Mr. Harikrishna, please conclude. I am not able to understand also. What can I do?

SHRI NANDAMURI HARIKRISHNA: The IT Sector was promoted here. We made late Shri P.V. Narasimha Rao as our Prime Minister and we developed our State unitedly.

MR. DEPUTY CHAIRMAN: Now, Mr. Javadekar. That is not going on record.

SHRI NANDAMURI HARIKRISHNA: We invited Bill Gates to our State. Now you are dividing our State at your will and blaming Shri Chandra Babu Naidu's letter

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for this decision on bifurcation. And you are making us fight amongst ourselves. This is very unfortunate situation. We should get justice. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Please, conclude. Now, Mr. Javadekar, you can start. Mr. Harikrishna, please conclude. It is not going on record. I am asking you to take your seat. Now, Mr. Javadekar, please take two or three minutes, not more than that.

श्री प्रकाश जावडेकर (महाराष्ट्र) : उपसभापति महोदय, तेलंगाना की जो कहानी है, वह 56 साल की लड़ाई की कहानी है और 56 साल में कांग्रेस द्वारा किए हुए * की कहानी है। It is a story of 56 years of struggle by the people and 56 years of * by the Congress. तेलंगाना की स्थापना का यह जो निर्णय लिया गया है, वह कांग्रेस पार्टी और यूपीए का निर्णय है, उस पर सरकार की मुहर नहीं लगी है, उसे कैबिनेट का अप्रूवल नहीं मिला है। यह जो प्रोसेस है, उसमें 9 महीने या एक साल का समय लगेगा। एक साल के बाद आप कहां रहोगे? इसलिए मैं कहूंगा कि तेलंगाना आप से नहीं आता है, तेलंगाना भाजपा से आता है। दूसरी बात, राज्यों का निर्माण कैसे करें, इसका आदर्श अटल जी ने दिया था। लालू जी ने कहा था कि *Jharkhand over my dead body*. लेकिन उन्हीं की पार्टी ने, उन्हीं की सरकार ने 6 महीने में विभाजन का एक प्रस्ताव रखा और वह सर्वसम्मति से पास हो गया। राज्य का निर्माण कैसे न करें, इसका उदाहरण कांग्रेस है, क्योंकि कांग्रेस ने ऐसी आग लगा दी कि एक संकट पैदा हो गया। यह क्यों हुआ? अटल जी और कांग्रेस में फर्क क्यों है? यह फर्क इसलिए है क्योंकि कांग्रेस की कोई वैचारिक प्रतिबद्धता नहीं है, कोई सैद्धांतिक प्रतिबद्धता नहीं है। हम मानते हैं कि *both the States of Telangana and Andhra Pradesh will coexist peacefully and prosper rapidly. That is our commitment*. इसलिए मैं जानना चाहता हूँ कि कैबिनेट का अप्रूवल इस सप्ताह में होगा या हो सकता है? मैं पूछना चाहता हूँ कि आप करेंगे या नहीं करेंगे? आप प्रेसिडेंट के असेन्ट के लिए भेजोगे या नहीं भेजोगे? इन दो बातों का खुलासा भी आज ही करिए। यदि आप चाहें तो यह अधिवेशन समाप्त होने से पहले प्रस्ताव जरूर ला सकते हैं, क्योंकि वहां असेम्बली में भी आपकी सत्ता है, लेकिन लगता है कि कांग्रेस ने इस पर केवल राजनीतिक सोच रखी है। उसने एक तरफ तो तेलंगाना की घोषणा की है और दूसरी तरफ, दूसरे सदन में उनकी ही पार्टी के एम.पीज. सदन की कार्यवाही में रोज बाधा डाल रहे हैं और लोक सभा का पूरा कामकाज बाधित कर रहे हैं। पिछले पूरे सप्ताह कांग्रेस के एम.पीज. के वेल में आने के कारण ऐसा हुआ है। एक तरफ तो यह पार्टी आंध्र प्रदेश के एम.पीज. को उकसाती है और वेल में जाने के लिए कहती है और दूसरी तरफ तेलंगाना की घोषणा करती है। *Let me remind you, you can fool all the people some time but you cannot fool all the people all the time*. इसलिए मैं एक बात बताऊंगा कि कल हैदराबाद में नरेन्द्र मोदी की सभा हुई है। यह उनकी हिम्मत है कि उन्होंने पूरे दो लाख लोगों की भीड़ में "जय तेलंगाना, जय आंध्र प्रदेश, जय हिंद" का नारा दिया था।...*(व्यवधान)*... यह हमारी प्रतिबद्धता है, लेकिन आप केवल राजनीति कर रहे हैं, इसलिए लोगों को

*Expunged as ordered by the Chair.

[श्री प्रकाश जावडेकर]

आपकी इस घोषणा पर शक है, लोग उस पर विश्वास नहीं करते। आप दो भाइयों को झगड़वा रहे हैं, उनमें लड़ाई पैदा कर रहे हैं, इसलिए हम जानना चाहते हैं कि इस सप्ताह में आप कैबिनेट का अप्रूवल लाएंगे या नहीं लाएंगे? आप एक सप्ताह में प्रेसिडेंट की असेन्ट लेंगे या नहीं लेंगे? आप इसकी स्पष्ट घोषणा कीजिए, नहीं तो आपकी नीयत में खोट है और आपकी घोषणा भी खोटी है। 9 दिसंबर, 2009 में भी आपने ऐसी ही घोषणा की थी और उसे तुरंत वापस भी लिया था। उस समय भी चिदम्बरम जी थे और आज भी उत्तर देते समय चिदम्बरम जी हैं। मैं कहना चाहता हूं चिदम्बरम जी, यह पर्सनल नहीं है, लेकिन कांग्रेस की नीयत में खोट है। आप इस घोषणा पर भी खरे नहीं उतरेंगे, यह मेरा अनुमान है, इसलिए मैं यह मांग कर रहा हूं कि आप इन दोनों बातों का जबाब दीजिए।

SHRI BIRENDRA PRASAD BAISHYA (Assam): Thank you very much, Sir. Sir, we are discussing a very serious issue. Everybody is speaking about Telangana. But there is a serious effect of the announcement made by the Congress Party in Assam also. Who is responsible for this, Sir? Before that, I would like to say here, Assam was quite peaceful. But after taking the decision by the Congress party, Assam is burning today. Bodo people are demanding a separate State. Karbi Anglong is burning today and Kamatapur people are also demanding a separate State. Sir, the Congress Party is totally responsible for what is happening today in Assam. The hon. Home Minister made a statement on Telangana a few months back also, but it was not implemented.

After that, suddenly the Congress Working Committee took the decision and made the announcement of establishing a separate State of Telangana. But the problem is that this decision was taken by a political party. This is not the decision of the Indian Government.

Secondly, Sir, the Indian Cabinet has not approved it. A Cabinet Note has to be prepared by the Home Ministry. It then goes to the Cabinet. The Cabinet will pass it and then it requires the approval of the Andhra Pradesh Legislative Assembly. It will take more than nine months. It means the intention of the Government is quite clear. It means the intention of the Congress Party is quite clear. They are not going to create Telangana State. They are going to take political advantage by announcing formation of Telangana State. Your party has announced it. This is not the announcement of the Indian Government. This is the decision of a political party. After having learned the facts, you are not going to create Telangana State. Assam is burning unnecessarily. Due to the decision taken by their party, Assam is facing a serious problem. My appeal to the Government, through you, Sir, is that you please do something to pacify Assam. There is a 1000-hour bandh call by some organisation in Assam. There would be

economic blockade in Assam. Already many establishments, including Government buildings, private houses and properties of Ruling Party, are being damaged in Karbi Anglong.

MR. DEPUTY CHAIRMAN: Please conclude.

SHRI BIRENDRA PRASAD BAISHYA: There is a demand for a separate State. Before the decision of the Congress Party, Assam was peaceful.

MR. DEPUTY CHAIRMAN: Please conclude.

SHRI BIRENDRA PRASAD BAISHYA: Sir, Congress Party is totally responsible for what is happening today in Assam. You have no interest for the nation. Your interest is political.

MR. DEPUTY CHAIRMAN: Baishyaji, please conclude.

SHRI BIRENDRA PRASAD BAISHYA: Sir, I would like to make an appeal to the hon. Minister. Please do something to make Assam peaceful. This problem is created by your party.

MR. DEPUTY CHAIRMAN: That is enough.

SHRI BIRENDRA PRASAD BAISHYA: Sir, I need peaceful Assam. We want a peaceful Assam. We request the Government to do something to make Assam peaceful. Thank you very much, Sir.

MR. DEPUTY CHAIRMAN: Shri Palvai Govardhan Reddy. Take only two minutes.

SHRI PALVAI GOVARDHAN REDDY: Mr. Deputy Chairman, Sir, I don't want to take much time because my friend, Shri Ananda Bhaskar, has already stated many things. I would bring only a few remaining points to your notice.

Bharat got freedom in 1947. Hyderabad got freedom in 1948. After that, military rule came and they ruled. They brought Andhra people to Telangana and they ran the entire show. In 1973, there was non-Mulki agitation. It gave a call, "Idli-sambar go back and Jai Telangana." In 1955, the Fazal Ali Commission was appointed. There was a big demonstration. Ultimately, the Fazal Ali Commission was convinced and it announced that Telangana State should be formed. Telangana can't be merged with Andhra area because they are rich and educated people. Here these people were not educated because these people were under the Nizam's Rule. Ultimately, Jawaharlal Nehru took the decision of merging...*(Interruptions)*...

DR. K.P. RAMALINGAM (Tamil Nadu): Sir, I have a point of order. *...(Interruptions)...* It is an insult to idli and sambar. *...(Interruptions)...* That remark should be expunged. *...(Interruptions)...*

SHRI PALVAI GOVARDHAN REDDY: That was a slogan. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Don't insult idli and sambar. I like to eat idli and sambar. *...(Interruptions)...*

SHRI PALVAI GOVARDHAN REDDY: That was a slogan. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Don't insult idli and sambar. We like it. *...(Interruptions)...*

SHRI PALVAI GOVARDHAN REDDY: When the Fazal Ali Commission came, it recommended Telangana and Vidarbha. Gentleman's Agreement was made between Telangana and Andhra leaders. Telangana was having surplus funds then. Sir, they created statutory regional committee and also to develop our own area by our own funds.

MR. DEPUTY CHAIRMAN: Please conclude.

SHRI PALVAI GOVARDHAN REDDY: Later on, the funds were not given. Ultimately, the *mulki* rules were upheld by the Supreme Court, but Andhra people agitated and they removed P.V. Narasimha Rao.

MR. DEPUTY CHAIRMAN: Please conclude. It is sensitive.

SHRI PALVAI GOVARDHAN REDDY: Sir, in 1972, Jai Andhra agitation started. They wanted a separate State.

MR. DEPUTY CHAIRMAN: I have to respect the sentiments.

SHRI PALVAI GOVARDHAN REDDY: After that, Sir, *mulki* rules were removed.

MR. DEPUTY CHAIRMAN: Now, Mr. Parida. You have just two minutes. *...(Interruptions)...* Mr. Reddy, you take your seat. *...(Interruptions)...* That is not going on record. *...(Interruptions)...* Okay. Please sit down.

SHRI PALVAI GOVARDHAN REDDY: *

MR. DEPUTY CHAIRMAN: Okay. Please sit down. *...(Interruptions)...* Take your seat. *...(Interruptions)...* Mr. Parida, please start. *...(Interruptions)...* I will give you two

minutes. ...*(Interruptions)*... It is not going on record. ...*(Interruptions)*... Please take your seat. ...*(Interruptions)*... It is not going on record. ...*(Interruptions)*... Mr. Parida, you start. ...*(Interruptions)*...

SHRI BAISHNAB PARIDA: Sir, I thank you for giving me this opportunity to express the views of my Party, the Biju Janta Dal. Sir, Odisha was the first State in British India which was formed on the basis of language in 1936. Two States were formed at that time. One was Odisha and another was Sindh, which is now in Pakistan. After Independence, when the States Reorganisation Commission was constituted to divide India on the basis of language, there were a lot of movements in India for having their own State in different regions. Sir, after Independence, every State was formed because of movements, sometimes firings, deaths, hunger strikes, etc. Andhra Pradesh was also formed after the movement of Sriramulu, a martyr, who sacrificed his life.

Sir, after Independence, Telangana also merged with Madras Presidency in 1948. After 1956, Andhra Pradesh was separated from Tamil Nadu. Two States were formed. This is a process since Independence. Separate States were formed in different parts of India. This is only one thing. There is not only the language, but there are regional disparities, regional under-development, etc., which also led to discontent in many States.

MR. DEPUTY CHAIRMAN: Please conclude now. Two minutes are over.

SHRI BAISHNAB PARIDA: In many other areas, these movements took place. But the ruling parties,

MR. DEPUTY CHAIRMAN: Your two minutes are over.

SHRI BAISHNAB PARIDA: I am not talking of this side or that side. They ignore these facts .

MR. DEPUTY CHAIRMAN: Your two minutes are over. Now, Dr. Barun Mukherji. ...*(Interruptions)*... Nothing is going on record. Dr. Barun Mukherji, please start. What Mr. Parida is speaking is not going on record.

SHRI BAISHNAB PARIDA: *

MR. DEPUTY CHAIRMAN: Dr. Barun Mukherji, please start. ...*(Interruptions)*... It is not going on record. You please take your seat. ...*(Interruptions)*...

SHRI BAISHNAB PARIDA: *

MR. DEPUTY CHAIRMAN: Mr. Parida, don't take too much advantage of the leniency. Take your seat. Dr. Barun Mukherji, if you are not starting, I am not giving you time. ...*(Interruptions)*... You start. ...*(Interruptions)*... What Mr. Parida is speaking is not going on record. ...*(Interruptions)*...

This is very, very unfortunate. Promising to take two minutes and then taking more time than that. This is not going on record. For whom are you speaking? It is not going on record. Is this a dignified way of speaking?

DR. BARUN MUKHERJI (West Bengal): Mr. Deputy Chairman, Sir, I thank you for giving me an opportunity to speak on the formation of the Telangana State. In the midst of protest and counter protest and controversies, I rise to say that we cannot completely disregard the sentiments of the Telangana people. The Telangana people have a long tradition of struggle for the downtrodden people. They have their own culture. So, we cannot outrightly disregard the sentiments of the Telangana people. More than half a century back the States reorganisation was mainly based on the language, but nowadays the situation has changed. Though there are vast Hindi-speaking areas still there are several States within it. Taking the plea of the formation of the Telangana State, the Gorkhaland people are also demanding a separate State. We should see the viability of very small portion of that land. So, we bitterly oppose that demand. But basically it is our view that the States should be reorganised. After the formation of the States Reorganisation Commission, they should take into consideration the economic viability of the new States, the language, culture, mining resources and water resources and others. All these things should be taken into consideration while forming new States. It cannot be formed only on political consideration. This is my submission. I can't further elaborate on this point.

MR. DEPUTY CHAIRMAN: Thank you for keeping up your commitment. You kept up your commitment of two minutes, thank you very much. It is an example for other Members.

श्री शिवानन्द तिवारी (बिहार): उपसभापति महोदय, मेरी पार्टी जनता दल युनाइटेड छोटे राज्यों का समर्थन करती है। हम यह मानते हैं कि तेलंगाना राज्य बनाने की जो प्रक्रिया थी, उसको और बेहतर किया जा सकता था। तेलंगाना इलाके के लोग कभी भी आंध्र प्रदेश के साथ रहना नहीं चाहते थे। जो पहला स्टेट रीऑर्गेनाइजेशन कमिशन बना था, उसके चेयरमैन के सामने तेलंगाना के लोगों ने बार-बार यह कहा कि हमें आंध्र के साथ मत रखिए, तेलंगाना को एक अलग राज्य बनाइए। उस कमिशन के चेयरमैन ने उस समय पंडित जवाहर लाल नेहरू जी को यह सलाह दी कि ठीक है, हम भाषा के आधार पर राज्यों का बंटवारा कर रहे हैं, लेकिन तेलंगाना इलाके

के लोग आंध्र के साथ नहीं रहना चाहते हैं, लेकिन, उस समय उनकी बात नहीं मानी गई और उसके बाद तेलंगाना के लोगों के लगातार इस दंग से एजिटेशन किया कि 1968 में 300 लोग वहां मारे गए। इसके बाद 1973 में वहां फिर एक जबरदस्त आन्दोलन हुआ, जिसको लेकर संविधान में 32वां संशोधन किया गया। उस संशोधन के जरिए कबूल किया गया कि तेलंगाना इलाके के लोगों के साथ न्यायपूर्ण व्यवहार नहीं हो रहा है, चाहे वह नौकरी का मामला हो, पढ़ाई-लिखाई का मामला हो या अन्य सारे संसाधनों का मामला हो। जो 32वां संशोधन, संविधान की धारा 371 में 'डी' के रूप में जोड़ा गया, वही इस बात को प्रमाणित करता है कि तेलंगाना के लोगों के साथ न्यायपूर्ण व्यवहार नहीं हो रहा था। इसलिए, उपसभापति महोदय, मैं तेलंगाना राज्य का समर्थन करता हूं, यह कहते हुए कि इसको बेहतर दंग से किया जा सकता था। इसके साथ-साथ मुझे इस बात की भी आशंका है कि जिस तरह से अलग-अलग इलाकों में अलग-अलग राज्यों की मांग उठ रही है, एक पेंडोरा बॉक्स खुला है और मुझे लगता है कि आपको आज नहीं तो कल फिर से स्टेट रीऑर्गनाइजेशन कमिशन बनाना पड़ेगा और अलग-अलग इलाकों के लोगों की जो आकांक्षाएं हैं, उन्हें आपको पूरा करना पड़ेगा। मैं साथ ही माननीय गृह मंत्री जी और सरकार से निवेदन करना चाहता हूं कि इस फैसले को लेकर जो एक तनाव पैदा हुआ है और आंध्र के इलाके के लोगों में हैदराबाद को लेकर जिस दंग की चिंता हुई है, उसको आप अट्रेस कीजिए। वहां के लोगों के अंदर जो भय है, जो आशंकाएं हैं, आप उनका समाधान कीजिए। यह देश के लिए, उस राज्य के लिए और उस इलाके में रहने वाले लोगों के लिए भी आवश्यक है। इसी के साथ, मैं अलग तेलंगाना राज्य के गठन का समर्थन करते हुए अपनी बात समाप्त करता हूं। धन्यवाद।

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): Mr. Deputy Chairman, Sir, this debate and seeking clarifications are on a Statement which I had made on the 5th of August. I had made it clear on that day that a number of matters required to be addressed in the formation of a new State and these matters were under consideration of the Government. I had said that once the Cabinet takes a decision on these matters, there would be an opportunity for this House to have a structured discussion on the subject. The Government will welcome such a discussion at an appropriate time. In my respectful submission, a full-fledged debate at this stage is premature. Let us go back and ask ourselves how States have been formed in the past. For example, in the case of Uttarakhand, a decision was announced by the then Government in the last days it was in office. And then it took several months and several years to complete the process. In the case of Chhattisgarh and Jharkhand, the date of announcement was made by the President on 25th of March, 1998.

SHRI BHAGAT SINGH KOSHYARI (Uttarakhand): Mr. Minister, I do not want to disturb you.

SHRI P. CHIDAMBARAM: You are disturbing me.

SHRI BHAGAT SINGH KOSHYARI: Mr. Minister, you are not right. It was not the last day of the Government. You are a very senior Minister. ...*(Interruptions)*...

SHRI P. CHIDAMBARAM: If I am wrong, you can correct me and I will correct myself. In the case of Chhattisgarh and Jharkhand, the date of announcement was made by the President on the 25th of March, 1998. And the process was completed in about two years. All that has happened here is, we initiated a process of consulting the political parties and asked the political parties to give us their views. I held, as Home Minister, two meetings with the political parties. In fact, some hon. Members correctly pointed out that the Congress Party is, in fact, the last Party to take a decision. Every other party has taken a decision. Some parties have changed their decision and some have changed their decision once again. It is not unusual. It is not a matter for criticism. It is a matter of fact. The Congress Party took a decision and that decision was taken by the Working Committee of the Congress Party on the 30th of July, 2013. The Congress Party has resolved to request the Central Government to please consider a number of steps in the formation of the State of Telangana. I would have been happy if every other political party — some did; I can't say none did — tell us what are the matters that we should consider. I think the CPI said, "These are the matters that you should consider". I think Shri Venkaiah Naidu, towards the end of his speech, listed a few items and said, these are the matters you should consider. All this will be considered by the Government and the Government will take a decision as has been taken in the past in previous cases.

At this stage, no questions are being put to the Government, but questions are being put to the Congress Party. And I am not answering this debate on behalf of the Congress Party. Accusations have been made against the Congress Party. In fact, some even abused the Congress Party. Let me say this. The more you accuse the Congress Party, the more you abuse the Congress Party, the Congress Party will become stronger and stronger and will remain the premier Party. ...*(Interruptions)*... Please, Mr. Koshyari, listen to me. I did not interrupt anyone. I listened to the debate for three-and-a-half hours without interrupting anyone. Please have some patience. ...*(Interruptions)*...

SHRI BHAGAT SINGH KOSHYARI: But others were interrupting.

SHRI P. CHIDAMBARAM: You interrupt them, not me. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Koshyariji, now, please. He is not yielding. Then, why do you interrupt?

SHRI P. CHIDAMBARAM: Sir, questions were put as to whether we had done our homework. And, I said, in my statement, that we did do, and all these would be considered by the Cabinet. And what have we got to consider? We have got a vast amount of material to consider. I have, with me, the Srikrishna Committee Report. This has been put in the public domain. The Srikrishna Committee Report acknowledges that it has not been an easy task. And they have gone into a great detail about the different aspects of formation of a new State as well as difficulties in the formation of a new State. They have written long and detailed chapters on the economic situation of all the three regions of Andhra Pradesh. They have focused on matters concerning education and health. They have pointed out issues concerning water resources, irrigation and power development. They have devoted a separate chapter to Hyderabad. They have addressed sociological and cultural issues. And they have addressed issues of law and order and internal security. If you ask me: "Have you done your homework?", then, what is this? This is homework. This is homework done by the Government by delegating the responsibility to a very responsible Commission, and the Commission has given us enough material in order to come to a conclusion. Now, the question is: Why did you take this decision today? Now, when we held an all-party meeting and then, there was a demand for greater consultation, we put the earlier decision in abeyance and said, "All right. We will hold consultations." Then, the accusation is that there is policy paralysis, that the Congress Party is dithering, that the Congress Party is unable to take a decision. Then, after extensive consultations, — in fact, in my experience, the most extensive consultations within the Congress Party and outside have been on the Telangana issue — when we take a decision, you ask, "Why did you take the decision in haste?" Sir, these are matters in which politics overtakes reasoned and responsible debate. And, therefore, you are damned if you do, and you are damned if you don't do. We believe that each party has gone through its own processes. When the Telugu Desam Party takes a decision, it is a democratic decision, and when the Congress Party takes a decision, it becomes an autocratic decision. What kind of standards are these? ...*(Interruptions)*...

SHRI C.M. RAMESH: It happened in 2004. ...*(Interruptions)*...

SHRI M. VENKAIAH NAIDU: Your own Chief Minister is questioning your decision? Where is the homework? ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Now, please listen to the Minister.

SHRI P. CHIDAMBARAM: Sir, I have been saying that each party has its own processes of decision making. I do not question the internal process of any party, and I don't think this is the forum to question the internal process of the Congress Party. Decisions have been taken by each political party. Take, for example, the BJP. What was the BJP's position on the 1st of April, 2002? I have a letter signed by the then Home Minister in Government saying that the NDA Government did not propose to yield to the demand for Telangana. This is the letter of 1st April, 2002.

The BJP has since changed its position. I am not questioning your internal processes, why you changed your position. You are entitled to change your position. Every party has its own internal process. We are not debating in this House the internal processes of political parties. We are debating what the Government proposes to do. And, I made it very clear in my statement that the Ministry of Home Affairs will bring a comprehensive Note before the Cabinet containing both substantive and procedural issues. We will advert to the Srikrishna Commission Report. We will advert to various memoranda submitted by various political parties. And, I assure you, to the speakers here, those who have made or listed issues which have to be considered by the Government, every one of those issues will be considered by the Government before a decision is taken.

As I mentioned, I have noted the issues. These issues will be considered before the Government takes a decision. These issues, as I said, will not be limited to, but will include issues like river water, electricity, security of residents of all the three regions, guarantee of the Fundamental Rights, etc. There is also, of course, the vexed issue of Hyderabad. The Congress Party has recommended that Hyderabad should be a joint capital for 10 years and help must be given to the State of Andhra to build a new capital. Now, the Government will, certainly, consider that recommendation as well as views expressed by other political parties on what the status of Hyderabad should be. The Government will consider all these matters and we will take a decision.

I respectfully submit that this debate should not be converted into a debate to discuss internal process of political parties. Each party, in its own way, has taken a decision. The Congress Party has taken a decision. Every political party's view will be kept in mind as expressed here, as expressed in the all party meeting of January, 2010, and as expressed in the all party meeting in January, 2011. All these views will be kept in mind before the Government takes a decision of how to take forward the process of forming a State of Telangana...*(Interruptions)*...

DR. V. MAITREYAN: Sir, is any time-frame for this decision?...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Now, Special Mentions to be laid. ...*(Interruptions)*...

DR. V. MAITREYAN: Is it before the Parliament elections or after the Parliament elections?...*(Interruptions)*...

SHRI C.M. RAMESH: Sir, he has said nothing...*(Interruptions)*... There is no roadmap...*(Interruptions)*...

THE LEADER OF THE OPPOSITION (SHRI ARUN JAITLEY): Sir, I may be pardoned for lack of understanding. I am a little more confused than I was at the beginning of the hon. Minister's statement. Do I take it — I want to be clear for my own satisfaction — that various procedural issues from water to services to Hyderabad will all be considered, but that there shall be Telangana is the Government very clear about it?

SHRI P. CHIDAMBARAM: Sir, I made it clear that the decision of the Government is to take forward the process of forming the State of Telangana. That decision has now to be implemented by going through a process. A process takes time. I have the time-table which was followed for Chhattisgarh and Jharkhand. I do not think it should take that long. But, we will have to follow a process. I cannot give a date. All I am saying is the process would be followed as laid down in the Constitution of India and in accordance with past practices.

MR. DEPUTY CHAIRMAN: Special Mentions to be laid on the Table.

SHRI DEREK O'BRIEN (West Bengal): Sir, I have to seek one clarification...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: No, no...*(Interruptions)*... No, no. I cannot allow...*(Interruptions)*... Now, Special Mentions. Dr. Gyan Prakash Pilania, not present...*(Interruptions)*...

SPECIAL MENTIONS*

Demand to direct the Border Roads Organisation for early construction of Tanakpur-Tawaghat road in Uttarakhand

श्री महेन्द्र सिंह माहरा (उत्तराखंड) : महोदय, देश की उत्तरी सीमा लद्दाख में चीन भारत की सीमा पर कई बार अन्दर तक घुसपैठ करता आ रहा है। चीन हर दिन तरह-तरह के रूप अख्तियार कर

*Laid on the Table.